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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A. No. 1363/94

New Delhi: 28th September, 1994.

HON'BLE MR.S.R.ADIGE, MEMBER (A)

Shri Titus Benjamin,
s/o Shri Benjamin Singh,
r/o K-1, Ashram Road,
Narela, Delhi.Applicant.

By Advocate Shri Bisaria.

Versus

Director of Education,
Govt. of NCT,
Old Secretariat,
Delhi

.....Respondent.

By Advocate Shri Vijay Pandita.

JUDGMENT (RAL)

In this application, Shri Titus Benjamin, Retired Teacher, M.L. Govt. Boys Senior Secondary School, Narela, Delhi has prayed for settlement of all retirement benefits along with 18% interest till the date of payment.

2. The applicant states that he retired on 28.2.94 but his retirement dues have not yet been paid.

3. I have heard Shri Bisaria for the applicant and Shri Vijay Pandita for the respondents.

4. It appears that inspite of several opportunities being given to the respondents, they have not filed their reply.

5. It is not disputed that the applicant has not been paid the retirement dues. Under the circumstances, this application is disposed of with

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a direction to pay the applicant all the retirement benefits which are admissible to him within a period of six weeks from the date of receipt of a copy of this judgment. The respondents will also pay interest to the applicant at the rate of 10% p.a. from the date of his retirement, to the date of payment in respect of admissible retiral benefits, subject to the applicant himself having submitted his pension form duly filled in and fulfilled all other required formalities as prescribed under rules within time. In case, the retiral benefits are not paid to the applicant within the prescribed date, the respondents are further called upon to pay interest at the consolidated sum at the rate of 15% p.a. from the date as prescribed above till the date of actual payment. No costs.

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(S.R. ADIGE)
MEMBER (A)

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